

**Government of Jammu and Kashmir,  
Civil Secretariat, Revenue Department.**

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**Notification**

**Srinagar, the 19<sup>th</sup> July, 2016**

**SRO: 236** -In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoints Shri Gurmukh Sing, KAS, Sub-Divisional Magistrate, Chowki-Choura to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsil Chowki-Choura of District Jammu.

**By order of the Government of Jammu and Kashmir**

**Sd/-**

**(Muhammad Afzal) IAS**

**Commissioner /Secretary to Government,  
Revenue Department**

No: - Rev/LB/04/2011

Dated: - 19 -07- 2016

Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 3 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Jammu.
- 4 Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 6 Deputy Commissioner, Jammu.
- 6 Director, Archives, Archaeology & Museums, J&K
- 7 Manager Government Press, Jammu for publication in the Govt. Gazette.
- 8 Pvt. Secretary to Honble Minister for Revenue for information of the Minister
- 9 Pvt. Secretary to Hon'ble Minister (MOS) Revenue for information of the Minister
- 10 Pvt. Secretary to Commssioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.

**(Lauf Ahmad)**

**Under Secretary to Government  
Revenue Department**